

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 22nd day of Nov.2001.

CORAM : HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

O. A. NO.1207 of 2001.

1. Navneet Agarwal s/o Sri D.P. Agarwal r/o H.No.448,
Sector-6, Shastri Nagar, Meerut... ... Applicant.

Counsel for applicant: Sri Siddharth.

Versus.

1. The Chief General Manager, Bharat Sanchar Nigam Limited,
O/O the Chief General Manager, Telecommunication, UP (West),
Telecom Circle, Windless Complex, Rajpur Road, Dehradun.
2. The Union of India through the Secretary, Ministry of
Communication Department of Telecom, New Delhi.

..... Respondents.

Counsel for respondents : Sri R.C. Joshi.

ORDER (ORAL)

BY HON. MR. S. DAYAL, A.M.

This application has been filed for direction to the respondents to issue appointment letter/training call letter on the basis of applicant's qualifying in competitive examination 2001 of Junior Telecom Officer. The case of the applicant is that he had appeared in the examination and succeeded in the same. However, he had not been able to furnish his degree of B. Tech. examination within time. The degree was submitted belatedly on 7.9.2001. The applicant has thereafter filed a representation to the Chief General Manager, Telecommunication, UP (West), Telecom Circle, Dehradun. He has prayed in the representation dated 26.9.01 that he may be issued appointment letter/training call letter at the earliest.

2. We heard Sri Siddharth, Counsel for applicant and Sri Rajiv Sharma, B.H. of Sri R.C. Joshi for respondent

and we are of the view that the ends of justice would be served if respondent No.1 is directed to decide the representation which is filed as Annexure-V by a reasoned and speaking order within a period of one month. There shall be no order as to costs.

Dan Verdin
J.M.

A.M.
A.M.

Asthana/